

[3418]

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE THIRTY FIRST DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 69 OF 2024

Income Tax Tribunal Appeal under Section 260 A of the Income Tax Act, 1961 against the Order made in I.T.A.No.529/Hyd/2017, dated 22-12-2021 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad for the Assessment Year 2013-14, preferred against the Order made in Appeal No.0032/2015-16 dated 28-12-2016 on the file of the Commissioner of Income Tax, Appeals 12, Hyderabad preferred against the Order made in PAN/GIR No.ADEPN5214E, dated 30-03-2015 on the file of Deputy Commissioner of Income Tax, Central Circle 2(4), Hyderabad.

Between:

Principal Commissioner of Income Tax-1, Hyderabad

...Appellant

AND

Nagam Dinakar Reddy, #23C, Hill Ridge Villas, Gachibowli, Hyderabad

...Respondent

Counsel for the Appellant : Ms B Sapna Reddy, Jr Standing Counsel
Rep Mr J V Prasad
Department Sr. Standing Counsel for Income Tax

Counsel for the Respondent : ---

The Court delivered the following Judgment :

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.69 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned Junior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- M. VIJAYA BHASKER
JOINT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad
2. The Commissioner of Income Tax, Appeals 12, Hyderabad
3. The Deputy Commissioner of Income Tax, Central Circle 2(4), Hyderabad
4. One CC to Mr JV Prasad, Senior Standing Counsel for Income Tax Department [OPUC]
5. Two CD Copies

VA/gh



HIGH COURT

DATED:31/12/2024

JUDGMENT

ITTA.No.69 of 2024



DISMISSING THE ITTA AS

WITHDRAWN

②
29/01/25
lws